

**COURT – I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 201 OF 2014 &  
IA NOs. 316, 392 & 394 OF 2014 AND 287 OF 2015**

**Dated: 19<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Reliance Infrastructure Ltd. ... Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. J.N.Bhatt  
Ms. Anjali Chandurkar  
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
Mr. S.Venkatesh  
Mr.Pratyush Singh for MERC

Mr. C.S.Vaidyanathan, Sr. Adv.  
Mr. Abhishek Munot  
Mr. Kunal Kaul  
Mr. Akshat Jain for R-2

Ms. Shruti Dass for MIAL

**ORDER**

Mr. Buddy A. Ranganadhan, learned counsel appearing for the State Commission, on instructions from the State Commission, states that the Order in Petition No. 182 of 2014 will be passed within six weeks.

In view of this statement, the matter is adjourned to **27.07.2017.**

**(I.J. Kapoor)  
Technical Member  
ts/kt**

**(Justice Ranjana P. Desai)  
Chairperson**